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Shri Mahanty: Let us clarify this issue, because it would mean creating a very dangerous precedent for the future.

Mr. Speaker: I shall put off further discussion of this until the actual motion comes up here. It is no use going on with this in this manner. The report has been laid on the Table, and we have received the report. I thought that the hon. Member was raising some objection to receiving the report. The report has been laid on the Table, and that is all right. Now, there will be the Government motion. We shall see what other motions come in, and whether any objection is taken to that motion. There is enough time to decide all that.

12.53 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-NINTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions.

12.531 hrs.

BILASPUR COMMERCIAL CORPORATION (REPEAL) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri G. B. Pant, I beg to move for leave to introduce a Bill to repeal the Bilaspur Commercial Corporation Act, 2005 Bikrami and to provide for certain matters incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to repeal the Bilaspur

Commercial Corporation Act, 2005 Bikrami and to provide for certain matters incidental thereto."

The motion was adopted

Shri Datar: I introducet the Bill.

APPROPRIATION (NO. 4) BILL

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61."

The motion was adopted.

Shri Morarji Desai: I introduce† the Bill.

12.55 hrs.

CENTRAL EXCISES (CONVERSION TO METRIC UNITS) BILL—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. B. Gopala Reddi on the 29th August, 1960, namely:—

"That the Bill further to amend certain laws relating to duties of excise for the purpose of introducing metric units in such laws, be taken into consideration."

^{*}Published in the Gazette of India Extraordinary Part II—Section 2, dated 30th August, 1960.

[†]Introduced with the recommendation of the President.